

certain tremendous dynamic energy which he possessed.

Of course, as happens to all of us, with the passage of time and age, there was a certain physical weakness which came to him and he could not function lately as he used to function. But, all those who knew him in those days will well remember that dynamic energy which he put into his work, and his sacrifices. A great figure has passed away, not only great in terms of Andhra State of which he might well be said to be the founder in a sense, but a great figure in the all-India scene; and it is fitting that we pay tribute to his memory.

Mr. Speaker: I fully associate myself with all the sentiments that have been expressed both by the hon. Prime Minister and the hon. Home Minister. I am personally very much aggrieved to learn about the death of Shri T. Prakasam. I had very great opportunities to work under him. He started with humble beginnings and rose to the position of the foremost statesman in Andhra. He was a person of indomitable will and courage.

I recollect an incident during the Simon Commission days. When all the other leaders left Madras and they did not propose to oppose and ask Mr. Simon to go back, Shri Prakasam came to the front, removed his shirt and said that he might be shot at. He was a person who made sacrifice of all his wealth. He was a leading Barrister in Madras and had a lot of property, but when he died I do not think he had even a copper vessel in his house.

He paved the way for the Andhra State and fought relentlessly for it. He remained an outstanding example for all Andhras and others also in this country for service and sacrifice. Though he retired from the Chief Ministership his advice was constantly sought after by the present Chief Minister. The whole of Andhra mourns his loss. I am glad that both the hon. the Home Minister and the Prime Minister have paid glowing tri-

butes to his memory. I would request the House to stand in silence for a minute.

*The Members then stood in silence for a minute.*

#### PAPERS LAID ON THE TABLE

##### ORDER UNDER COMPANIES ACT

**The Deputy Minister of Finance (Shri B. R. Bhagat):** On behalf of the Minister of Finance I beg to lay on the Table a copy of Order No. 3(1)-CL-VI/57, dated the 30th March, 1957, under sub-section (4) of Section 89 of the Companies Act, 1956. [Placed in Library See No. S-49/57.]

##### DIRECTION ISSUED BY SPEAKER UNDER RULES OF PROCEDURE

**Sardar Hukam Singh (Bhatinda):** Sir, I beg to lay on the Table a copy of Direction No. 83A issued by the Speaker under the Rules of Procedure and Conduct of Business in Lok Sabha. [Placed in Library. See No. S-50/57.]

##### STATEMENT RE DEMANDS FOR EXCESS GRANTS, 1953-54

**The Deputy Minister of Finance (Shri B. R. Bhagat):** On behalf of the Minister of Finance I beg to present a statement showing Demands for Excess Grants in respect of the Budget. (General) for 1953-54.

##### CALLING ATTENTION TO MATTER OF URGENT PUBLIC IMPORTANCE

###### SUGARCANE PRICES

**Shri Khushwaqt Rai (Kheri):** I beg to call the attention of the Minister of Food and Agriculture to the situation resulting from reduction in sugarcane prices in Bihar and Uttar Pradesh and its inadequate supply to Mills.

**The Deputy Minister of Food and Agriculture (Shri M. V. Krishnappa):** I may mention at the outset that no reduction in cane price has been allowed in case of Bihar. In case of U.P. the price of cane has been linked with sugar recovery with effect from